



2026:AHC:23409-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1516 of 2026

Salman Khan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satyendra Narayan Singh, Saurabh Mishra
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that during investigation in the instant case offence under the N.D.P.S. has also been added.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 3, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)